

New Canal from Harike Patan

4560. Shri Karni Singhji: Will the Minister of Irrigation and Power be pleased to state:

(a) whether there is a proposal for the construction of a canal from a pond close to Harike Patan where Sutlej and Beas join, to provide irrigation to lands to resettle families uprooted in the recent Indo-Pakistan conflict;

(b) if so, at what stage the matter stands at present; and

(c) the details of other facilities proposed to be given to such uprooted families?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) There is no such proposal.

(b) Does not arise.

(c) Food, shelter, clothing, bedding, medical assistance, educational facilities and other necessities of life were provided to the uprooted persons. In order to enable the uprooted persons to resettle themselves in their previous avocations, in addition to a maintenance allowance, assistance by way of grants and loans for agricultural, business purposes and reconstruction of houses is being given.

Neyyar Dam

4561. Shri A. K. Gopalan: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government are aware about the damages caused to the people of Neyyattinkara Taluk, Kerala due to the opening of the sluices of Neyyar Dam in the 1st week of December, 1965 without giving due notice;

(b) why the notice was not given by the persons responsible for opening of the sluices; and

(c) the action taken against them?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) On the nights of 3rd and 4th

December 1965, the Neyyar river was in spate following very heavy rains and the low lying areas of Neyyattinkara Taluk on the banks of the river were inundated. The opening of the sluices had, no doubt, added to the intensity of the floods to some extent. This was, however, unavoidable as the Reservoir Level rose very high endangering the safety of the dam, due to heavy rains in the catchment area. Notice was given to the public, as is usually done during the South-West monsoon, to the effect that the reservoir level was very high and that the gates of the dam were liable to be opened at any time. The villagers likely to be affected were also informed of this on 4th December, 1965.

(b) and (c). Do not arise.

Kerala Electricity Board

**4562. Shri A. K. Gopalan:
Shri Vasudevan Nair:
Shri Warrior:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have received any complaint from the Kozhikode Corporation against the behaviour of the Kerala Electricity Board;

(b) if so, the nature thereof;

(c) whether it is a fact that the agreement for high tension power supply for the water supply scheme of the Corporation has been violated by the Board; and

(d) if so, the action taken in the matter?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). Yes. The Kozhikode (Calicut) Corporation has complained against the Kerala State Electricity Board regarding:—

(1) delay in installation of street lights.

(2) want of adequate maintenance; and